

ANNUAL ADMINISTRATIVE REPORTS (1961-66, 1966-67 AND 1967-68) OF THE WEST BENGAL STATE ELECTRICITY BOARD AND RELATED PAPER

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Sir, I beg to lay on the Table—

(a) A copy each of the following Reports, under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) of the Proclamation dated the 19th March, 1970, issued by the President in relation to the State of West Bengal:—

(i) "Annual" Administrative Report of the West Bengal State Electricity Board for the years 1961-66.

(ii) Annual Administrative Report of the West Bengal State Electricity Board for the year 1966-67.

(iii) Annual Administrative Report of the West Bengal State Electricity Board for the year 1967-68.

[Placed in Library. See No. LT-4582/70 for (i) to (iii)]

(b) A statement (in English and Hindi) giving reasons for the delay in laying the above Reports.

[Placed in Library. See No. LT-4583/70]

AUDIT REPORT (COMMERCIAL), 1970—PARTS VIII, IX AND X

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under clause (1) of Article 151 of the Constitution, a copy of the Audit Report (Commercial), 1970—Parts VIII, IX and X. [Placed in Library. See No. LT-4597/70.]

NOTIFICATION UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेवक) : उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की

धारा 18(क) की उपधारा (2) के अधीन वैदेशिक व्यापार मंत्रालय की अधिसूचना एस० ओ० नं० 3764 दिनांक 17 नवम्बर, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभापटल पर रखता हूँ।

[Placed in Library. See No. LT-4584/70]

I. THE INDIAN POLICE SERVICE (FIXATION OF CADRE STRENGTH) SEVENTH REGULATIONS, 1970.

II. THE ELEVENTH AMENDMENT OF 1970 TO THE INDIAN POLICE SERVICE (PAY) RULES, 1954

III. THE INDIAN FOREST SERVICE (APPOINTMENT BY COMPETITIVE EXAMINATION) AMENDMENT REGULATIONS, 1970

IV. THE INDIAN FOREST SERVICE (INITIAL RECRUITMENT) AMENDMENT REGULATIONS, 1970

V. THE INDIAN FOREST SERVICE (RELEASED EMERGENCY COMMISSIONED AND SHORT SERVICE COMMISSIONED OFFICERS) (APPOINTMENT BY COMPETITIVE EXAMINATION) AMENDMENT REGULATIONS, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS AND THE DEPARTMENT OF PERSONNEL IN THE CABINET SECRETARIAT (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications (in English and Hindi), of the Cabinet Secretariat (Department of Personnel):—

(i) Notification G.S.R. No. 1944, dated the 28th October, 1970, publishing the Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970.

(ii) Notification G.S.R. No. 1955, dated the 28th October, 1970, publishing the Eleventh Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954.

- (iii) Notification G.S.R. No. 1956, dated the 21st November, 1970, publishing the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970.
- (iv) Notification G.S.R. No. 1957, dated the 21st November, 1970, publishing the Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970.
- (v) Notification G.S.R. No. 1958, dated the 21st November, 1970, publishing the Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officer) (Appointment by Competitive Examination) Amendment Regulations, 1970.

[Placed in Library. See No. LT—4581/70 for (i) to (v)].

ANNUAL ACCOUNTS (1968-69) OF THE PARADIP PORT TRUST AND AUDIT REPORT THEREON AND RELATED PAPER

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Sir I beg to lay on the Table—

(i) A copy of the Annual Accounts of the Paradip Port Trust for the year 1968-69, together with the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the above Accounts on the [Placed in Library. See No. LT—4635/70 for (i) and (ii)].

1602 RS—5.

FOURTEENTH REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI E. M. SANGMA (Assam): Sir, I beg to lay on the Table a copy of the Fourteenth Report (in English and Hindi) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministries of Education and Youth Services, Health, Family Planning, Works, Housing and Urban Development and Labour, Employment and Rehabilitation and Department of Social Welfare Admission Facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions (Technical and non-Technical).

MINUTES OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI E. M. SANGMA (Assam): Sir, I beg to lay on the Table a copy each of the Minutes of the Twenty-first to Thirty-third and Thirty-fifth to Thirty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes held during 1970.

THE INDIAN TELEGRAPH (SECOND AMENDMENT) BILL, 1970

MR. DEPUTY CHAIRMAN: There is a Bill to be introduced. Prof. Sher Singh.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Sir, before that, I want to raise a point of order. Last time, I reminded you and brought to the notice of the House that there is an executive order of the Chairman to all the Ministries that they should circulate the Bills at least 48 hours before and you said that the Chairman had given the permission. May be now also the permission has been given. But the House should know why permission has been given in respect of such innocuous measures as this. If this had happened in the